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O.A. 350/960/2018

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA

PARTICULARS OF THE APPLICANT:

Ajay Minz, son of late Jaipal Minz, aged about 43 years, working for gain as Section Engineer under Chief Project Manager Railway Electrification Kolkata residing at Railway Quarter Bungalow no. 44, Andal, Burdwan

.... APPLICANT

V E R S U S

(i) The Union of India, through General Manager, South East Central Railway, Bilashpur, Chhattishgarh, Pin 495001

(ii) The Senior Divisional Personnel Officer, South East Central Railway, Nagpur, Maharashtra, Pin 440 002

(iii) The Dinanath Nankuram.

working Address. Dy CEE/RE/ Damopura Project
South East Central Railway, Danapur, Bihar.
Rm - 801503

.... RESPONDENTS

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CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
KOLKATA

No.O A /350/960/ 2018

Date of order: 18.07.2018

Coram : Hon'ble Mr. A. K. Patnaik, Judicial Member

For the applicant : Mr. A. Chakraborty, counsel

For the respondents : Mr. A.K. Banerjee, counsel

ORDER(Oral)

A. K. Patnaik , Judicial Member

This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

“8. An order do issue directing the respondents to consider the case of the applicant for promotion to the post of ELC A with effect from the date respondent no. 3 was promoted and to grant all consequential benefit.”

2. Heard Mr. A. Chakraborty, Id. counsel for the applicant. Mr. A.K. Banerjee who usually appears on behalf of the respondents is present in the court. On my advice, he appeared on behalf of the respondents. Mr. A. Chakraborty, Id. counsel for the applicant is directed to serve a copy of the O.A. to Mr. Banerjee.

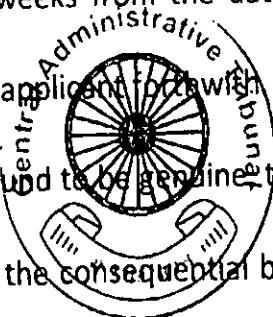
3. Mr. A. Chakraborty, Id. counsel for the applicant submitted that though the applicant filed a detailed representation to the Respondent No. (ii) on 12.06.2017 ventilating his grievances therein (Annexure A/7), he received no response to the same till date. Mr. Chakraborty further submitted that the applicant would be satisfied for the present if a direction is given to the Respondent No.(ii) i.e. the Senior Divisional Personnel Officer, South East Central

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Railway, Nagpur, Maharastra to consider and dispose of the representation of the applicant dated 12.06.2017(Annexure A/7) as per rules within a specific time frame.

4. Though no notice has been issued to the respondents, I think it would not be prejudicial to either of the parties, if the above prayer of the Id. counsel for the applicant is allowed.

5. Accordingly the Respondent No.(ii) i.e. the Senior Divisional Personnel Officer, South East Central Railway, Nagpur, Maharastra is directed to consider and dispose of the representation of the applicant dated 12.06.2017(Annexure A/7) by passing a well reasoned order as per rules and regulations governing the field within a period of six weeks from the date of receipt of this order and communicate the result to the applicant forthwith. After such consideration if the grievance of the applicant is found to be genuine, then the respondents shall take expeditious steps for granting the consequential benefits to him within a further period of six weeks from the date of taking decision in the matter.



6. It is made clear that I have not gone into the merits of this case and all the points raised in the representation are kept open for consideration by the respondent authorities as per rules and regulations governing the field.

7. With the aforesaid observations and directions, the O.A. is disposed of at the stage of admission itself.

8. As prayed by Id. counsel for the applicant, a copy of this order along with the paper book be transmitted to Respondent No.(ii) by the Registry by speed post for which Id. counsel for the applicant shall deposit the cost by Monday i.e.



23.07.2018. A free copy of this order may also be given to the ld. counsel for the respondents.

(A. K. Patnaik)
Judicial Member

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